

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.221- IA/503(AHM)2022
ITEM No.222- IA/520(AHM)2022
in
CP(IB) 98 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Banga Iron & Steel Pvt Ltd
V/s
Vicor Stainless Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 28/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhruvit Shah, Adv. for Mr. Kiran Shah, FCA
For the Respondent : Mr. Vivek Singh Panwar, Adv. for Mr. Arpit Singhvi, Adv.
in IA 520 of 2022 for R-10
Mr. Anmol Mehta, Adv. in IA 520 of 2022 for R-15
Mr. Yashraj Champavat, Adv. for Mr. Tirth Nayak, Adv.
in IA 503 of 2022

ORDER

IA/503(AHM)2022

Respondents are not present though all respondents have filed their replies. Heard Ld. Counsel for the applicant. Proxy counsel appears for respondent appeared later on and seeks adjournment. Learned counsel for applicant objected and stated that they have been delaying the matter and replies have already been filed including rejoinder. The respondent is directed to file written submissions today itself. Applicant is also directed to file written submissions by the end of day.

Order is reserved.

IA/520(AHM)2022

Respondent Nos.1, 2, 10, 14 & 15 have filed their replies. It appears that all respondents are not served properly. Ld. Counsel for the applicant is directed to serve notice upon remaining respondents through RPAD.

List for further consideration on 20.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)